COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 32 OF 2018

Dated: 28th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PTC India Limited & Anr. ... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory

Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s): Mr. Gautam Khurana for A-1

Ms. Surabhi Pandey R-1

Counsel for the Respondent(s): Mr. Deepak Khurana

Mr. Vineet Tayal

ORDER IA No. 1334 of 2018 (Delay in filing reply)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1.

The learned counsel, Mr. Deepak Khurana, appearing for the Respondent No. 1 submitted that the delay of 160 days in filing the reply has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 1 and after careful perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

APPEAL NO. 32 OF 2018

The learned counsel appearing for the Appellant seeks three weeks' time to file rejoinder to the reply filed by the Respondent No.1. He is directed to file the same on or before 22.10.2018 after serving copy on the other side.

List the matter on <u>26.11.2018</u>.

(S.D. Dubey)
Technical Member
mk/pk

(Justice N.K. Patil) Judicial Member